

ITEM NO.101

COURT NO.11

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 2637/2012

SMT. GOHAR SULTAN

Appellant(s)

VERSUS

SHEIKH ANIS AHMAD & ANR.

Respondent(s)

Date : 04-02-2026 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Appellant(s) Mr. Rakesh Khanna, Sr. Adv.
Mr. M. Khairati, Adv.
Mr. Irshad Ahmad, AOR
Mr. Ashok Kumar, Adv.
Mr. H.M.ghouse, Adv.
Mr. Junaid Ali Khan, Adv.
Mr. Shoaib Khan, Adv.

For Respondent(s) M/S. Equity Lex Associates, AOR
Mr. Salman Khurshid, Sr. Adv.
Mrs. Naghma Imtiaz, Adv.
Mr. Zargham Ahmed, Adv.
Mr. Saif Naseem, Adv.
Mrs. Lubna Naaz, Adv.
Ms. Mariya Mansuri, Adv.
Ms. Sidra Khan, Adv.
Ms. Azra Rehman, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. During the course of the hearing of the present appeal our attention is invited to the provisions of the Muslim Personal Law Shariyat Application Act, 1937. It is brought to our notice that thus far, there is no compliance of Section 4 thereof. As such we are inclined to implead Union of India through Secretary, Department of Legislation as party respondent as also State of Uttar Pradesh through its Chief Secretary.

2. Issue notice.

3. Ms. Ruchira Goel, learned counsel, accepts notice on behalf of State of Uttar Pradesh. Hence, the formal service of notice on the said respondent is waived.

4. List the matter on 18.02.2026.

5. In the meanwhile, newly added respondent may file their affidavit indicating the latest status.

6. We request learned counsel for the parties to file convenience compilation within a period of one week from today.

(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT

(ANU BHALLA)
COURT MASTER (NSH)